

## **BENCH-I**

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No.616/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company			Srivani Merchants Pvt.LtdVs-RLA Holdings Pvt.Ltd.			
Under Section			7 IBC			
SI. No.			nation of Authorized IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
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2 SAURAV JAIN

ADVOLATE

CORPORATE DEBTOR

Spains 15/02/18:

## ORDER

- Ld. Counsel for the financial creditor and the corporate debtor is present.
- Ld. Counsel appearing on behalf of the corporate debtor submits that reply affidavit has been filed as directed by serving a copy on the financial creditor. Ld. Counsel appearing on behalf of the financial creditor submits that rejoinder has been filed. However, on looking at the Vakalatnama filed by the corporate debtor no Board Resolution has been annexed with it. Ld. Counsel appearing on behalf of the corporate debtor is directed to produce the

Board Resolution by way of supplementary affidavit within 3 days.

List it for hearing on admission on 16/03/2018.

Sd

(Jinan K.R.) Member (J)